

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 13918 of 2013

[Arising out of OIA-VAP-EXCUS-000-APP-269-13-14 dated 26/08/2013 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI(Appeal)]

Vindhyavasini Corporation Pvt Ltd

Survey No. 154/1/4, Kuvapada, Village- Silli,
Silvassa, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi, Gujarat-396191

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Rajesh Agarwal, Superintendent (AR) the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

FINAL ORDER NO. A/ 10331 /2023

DATE OF HEARING:27.02.2023
DECISION OF DECISION :27.02.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant. However, Shri Rajesh Agarwal, learned Superintendent (AR) appearing on behalf of the revenue submitted a NCLT order dated 16.11.2022 whereby, the appellant-company has been ordered to be liquidated accordingly, the appeal is disposed of as infructuous. Aggrieved parties are given liberty to approach this tribunal if they want to pursue the matter on merit.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**